

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.226 - CP 42 of 2017
With

ITEM No.227 - Comp.Appl/34(AHM)2021
ITEM No.228 - IA/4(AHM)2024

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Virendra R Gandhi & Ors

.....Applicant

V/s

Vadilal Industries Pvt Ltd & Ors

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Arjun Sheth, Adv.

Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth Contractor &
Mr. Pranjal Buch, Adv. in IA 4 of 2024

For the Respondent

:Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth Contractor &
Mr. Pranjal Buch, Adv. for R-2,4,5 & 6

Mr. Rohan Lavkumar ,Adv. a.w Ms. Anushree Soni, for R-1
Mr. Pavan Godiawala, Adv. for R-3 & 7

ORDER

CP 42 of 2017, Comp.Appl/34(AHM)2021 & IA/4(AHM)2024

Ld. Counsel for the applicant submitted that they have amended the application.

Orders are reserved.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)